



2026:AHC:45929

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 2611 of 2025

Smt. Jai Kumari

.....Petitioner(s)

Versus

Settlement Officer Of Consolidation District
Ballia And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shesh Nath Singh Yadav, Tej
Bahadur Singh Yadav

Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction to the learned court of Settlement Officer of Consolidation (S.O.C.) Ballia, District Ballia to decide the Appeal NO. T.B. 452 (Jai Kumari v/s Shyamsunder and Others) filed under section 11 of UPCH Act, Village Basantpur, Pargana and Tehsil Ballia, District Ballia, pending before it and may decide the same within a short and stipulated time to be fixed by this Hon'ble Court if possible within a period of six month"

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.1 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 27, 2026

VR

(Dinesh Pathak,J.)